

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 803
TO BE ANSWERED ON 05.02.2021.

Human-Wildlife Conflicts

803. SHRI POCHA BRAHMANANDA REDDY:
SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has issued an advisory that empowers gram panchayats in dealing with the problematic wild animals recently;
- (b) if so, the details thereof;
- (c) whether there is any proposal to utilise the add-on coverage under the Pradhan Mantri Fasal Bima Yojna for crop compensation against crop damage due to human-wildlife conflicts;
- (d) if so, the details thereof;
- (e) whether the Government has taken any decisions regarding payment of a portion of *ex-gratia* as interim relief within twenty four hours of the incident to the victim/family; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

- (a) and (b) The Ministry of Environment, Forest and Climate Change has not issued any advisory empowering gram panchayats in dealing with problematic wild animals.
- (c) and (d) The Government has modified operational guidelines for Pradhan Mantri Fasal Bima Yojana, which has been implemented from October 2018. Under the revised guidelines of the Pradhan Mantri Fasal Bima Yojana, States have been given liberty to consider providing add-on coverage for crop loss due to attack by wild animals.
- (e) and (f) The Standing Committee of National Board for Wildlife in its 60th meeting held on 5th January 2021 has recommended an advisory on Human Wildlife Conflict mitigation, which also provides for suitable portion of *ex-gratia* relief to be paid within 24 hours to the affected persons in the case of death and injury to persons.
